



The Contract Labour (Regulation and Abolition) (Andhra Pradesh Amendment) Act, 2015.

Act 21 of 2015

Keyword(s):

Contract, Regulation and Abolition

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No. 21] HYDERABAD, WEDNESDAY, DECEMBER 2, 2015.

ANDHRA PRADESH ACTS, ORDINANCES
AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature which was reserved by the Governor on the 8th April, 2015 for the consideration and assent of the President received the assent of the President on the 13th November, 2015 and the said assent is hereby first published on the 2nd December, 2015 in the Andhra Pradesh Gazette for general information:-

ACT No. 21 OF 2015.

AN ACT FURTHER TO AMEND THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970 IN ITS APPLICATION TO THE STATE OF ANDHRA PRADESH.

Be it enacted by the Andhra Pradesh State Legislature in the Sixty-sixth Year of the Republic of India, as follows :-

1. (1) This Act may be called the Contract Labour (Regulation and Abolition) (Andhra Pradesh Amendment) Act, 2015.

Short title
and
commencement.

Amendment of
section 1.
Central Act 37 of
1970.

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
2. In the Contract Labour (Regulation and Abolition) Act, 1970, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word "twenty" the word "fifty" shall be substituted.

C.S.S.V. DURGA PRASAD,
Secretary to Government,
Law Department.